

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
IA No. 207/JPR/2024
IA No. 214/JPR/2024
CP No. (IB)- 05/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Phoenix ARC Pvt. Ltd.

.... Financial Creditor

Versus

Karni Developers and Construction Company Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the IRP : Saiee, Adv.

ORDER

IA No. 214/JPR/2024

Heard Ms. Saiee, Adv. appearing on behalf of IRP. An application under Section 60(5) of IBC read with Rule 11 of NCLT, 2016 has been filed on behalf of IRP to place on record the list of creditors and constituents of COC in the CIRP of M/s Karni Developers and Construction Company Pvt. Ltd. Annexure D page No. 28 of the Application shows the list of the Constituents of COC and other creditors. This IA is taken on record subject of just exceptions. IA No. 214/JPR/2024 stands disposed of accordingly.

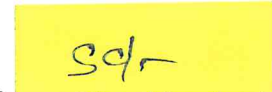
IA No. 207/JPR/2024

Heard Ms. Saiee, Adv. appearing on behalf of the IRP. This is an application under Section 22(3) (a) of IBC, 2016 for the appointment of proposed

Resolution Professional of the Corporate Debtor. COC by 100% mandate confirms the name of IRP Mr. Manoj Sehgal as RP. This IA is taken on record subject to just exceptions. IA No. 207/JPR/2024 stands disposed of accordingly.



(Ashish Verma)
Technical Member



(Deependra Joshi)
Judicial Member

May 06, 2024